

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CRLMP Nos.5067-5068/2007 in
CRIMINAL APPEAL NO(s). 1478 OF 2004

BABU Appellant (s)

VERSUS

STATE OF U.P. Respondent(s)

(for grant of parole and exemption from filing O.T. And office report)

Date: 20/04/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s) Mr. V.S. Chauhan, Adv.

Mr. N. Chaudhary, Adv.

Mr. T.Raja,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the applicant.

We are not inclined to enlarge the applicant on parole.

It is, however, open to the applicant to approach the appropriate

authority for grant of parole on the ground of marriage of his

daughter. The criminal miscellaneous petition No.5067 of 2007 is

dismissed.

(K.K. Chawla)

Court Master

(Radha R. Bhatia)

Court Master